This Detailed Public Statement documents the acquisition of equity shares and votes in the Target Company by the Acquirers. The Target Company is an entity listed on the Bombay Stock Exchange ("BSE") and the National Stock Exchange ("NSE") of India. The document outlines the terms of the acquisition, the financial information of the Target Company, and the procedures for the public offer of shares.

The acquisition is proposed under the terms of the Share Purchase Agreement ("SPA") dated June 04, 2019, between the Target Company, the Acquirers, and the Seller.

**Acquirers**
- **Acquirer 1**: 61,727 Equity Shares
- **Acquirer 2**: 42,165 Equity Shares
- **Acquirer 3**: 5,305 Equity Shares
- **Acquirer 4**: 2,793 Equity Shares
- **Acquirer 5**: 10,028 Equity Shares

**Equity Shares**
- The Target Company has 84,329 Equity Shares.
- The acquisition is subject to the successful conclusion of the public offer.

**Financial Information**
- The target company's audited financials for the 12 calendar months preceding the month of PA (June 2018 to May 2019) are provided.

**Public Offer**
- The public offer will be made through a Public Announcement ("PA") and the offer documents will be available on the websites of SEBI (www.sebi.gov.in) and BSE (www.bseindia.com).

**Legal Agreement**
- The SPA is subject to the approval of the Shareholders of the Target Company under the Offer.

**Contact Person**
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